

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1414  
ANSWERED ON:09.12.2004  
AMENDMENT OF PENSION SCHEME  
Adsul Shri Anandrao Vithoba

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether there has been a demand to amend the pension scheme to give pension benefit to about 100 pensioners of Mazagaon Dock Ltd. retired between 1970 to 1984 on the line of Central Government Employees;
- (b) if so, whether the Government has received any representation in this regard;
- (c) if so, the details thereof; and
- (d) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY KRISHNA HANDIQUE)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1414 FOR 9.12.2004

There are 35 ex-employees and 90 widows of ex-employees of Mazagon Dock Limited, Mumbai who retired between 1970 and 1984 with an average pension of Rs. 230/- p.m. A demand by the pensioners to revise their pension was included in the Charter of Demands and the same was before the Industrial Court, Mumbai since 1980. The Industrial Court disposed of the case on 6.5.1998 without giving any award. However, considering the steep rise of the prices of essential commodities, the Company, on humanitarian grounds, enhanced the pension to these pensioners on five occasions, i.e. in 1983, 1988, 1993, 1996 and 1998. The last enhancement of 50% was given to them from 1.10.1998.

Government of India have been receiving representations for amendment in the pension scheme on the lines of Central Government employees. The representations have been considered by the Government. Since the pensioners are getting pension as per the Company's own pension scheme, it cannot be linked with the pension scheme applicable to the Central Government employees.